

Japanese Consultants on the Graving Dock Project has since been received by the Hindustan Shipyard Ltd., Visakhapatnam.

(b) and (c). The report is under examination.

Supply of Essential Commodities for Super Bazars

***441. Shri Yashpal Singh:
Shri Ram Sewak Yadav:**

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether Government are procuring the supplies of essential commodities direct from the manufacturers for Super Bazars in Delhi; and

(b) if not, whether Government propose to enact any law to procure the supplies from the manufacturers at subsidized rates?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No, Sir.

(b) No such proposal is under consideration.

Free Legal Aid

***442. Shri Shree Narayan Das:** Will the Minister of Law be pleased to state the steps, if any, taken so far for providing free legal aid or the extension of existing legal aid schemes to ensure that justice is neither denied nor delayed by reason of inadequate financial means, since Independence?

The Minister of Law (Shri G. S. Pathak): Administration of Justice is a subject included in the State List and the grant of legal aid and assistance to the poor is, therefore, primarily the responsibility of the State Governments. However, the Government of India has also been giving its attention to the subject to legal aid to the poor since 1946. Attempts made by the Government of India to persuade the State Governments to for-

mulate Schemes for providing substantial legal aid to the poor have not met with much success mainly due to the reluctance of the State Governments to undertake the heavy financial burdens involved in any comprehensive scheme of legal aid.

Schemes for grant of legal aid to the poor have been made by the States of Andhra Pradesh, Kerala, Madhya Pradesh, Maharashtra, Gujarat, Punjab, Rajasthan and West Bengal and also by the Union territories of Pondicherry, Goa, Daman & Diu, Himachal Pradesh and Dadra and Nagar Haveli. These schemes generally provide for the grant of legal assistance at Government's cost to undefended persons whose income does not exceed certain fixed limits, or who are members of the Scheduled Castes or Scheduled Tribes and who have to institute or defend civil or criminal proceedings. The aid generally consists of assignment of a lawyer at the State's expense and in certain cases remission of court fees and other law charges too.

Cochin Airport

***443. Shri Madhu Limaye:
Shri Maniyangadan:**

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that the flights on the IAC Planes touching Cochin from Madras and Bombay do not carry the full load factor because of unfavourable soil condition at the Cochin airport;

(b) if so, the approximate loss sustained per trip by the Fokker Friendship Plane from Cochin to Bombay or Bombay to Cochin;

(c) whether an alternative civil airport is being developed in the vicinity of Cochin in view of its growing industrial and commercial importance;

(d) if so, the cost of the project; and

(c) when the airport will be ready for use?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) No Sir.

(b) A pay load penalty of about 2,000 pounds is levied on F-27 flights operating out of Cochin to Bombay. The Corporation could have earned, but for this penalty, an additional revenue of Rs. 2,210/- per trip on the basis of 100 per cent load factor

(c) to (e). The question of developing a separate civil aerodrome for Cochin is being examined.

Border Roads

*444. **Shri P. C. Borooah:**
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri Hukam Chand
Kachhavalaya:
Shri H. C. Linga Reddy:
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
Shri Vishwa Nath Pandey:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) the steps taken since the Chinese aggression in 1962 to develop the border roads and the expenditure incurred thereon;

(b) the progress made so far; and

(c) the broad details of the scheme formulated under the Fourth Five Year Plan for the development of border roads?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (c). Presumably, information is required about the improvement of border roads in the North and North-Eastern border region. No specific programmes in this regard were initiated since the Chinese aggression in 1962 except that the work already being done was in-

tensified. It will not be in public interest to give details of the work done.

No further scheme for the development of border roads under the Fourth Five Year Plan has yet been finalised.

Asian Highways Coordinating Committee

*445. **Shri Surendra Pal Singh:**
Shri Dighe:
Shri Vishwa Nath Pandey:
Shri Ram Harkh Yadav:
Shri Hari Vishnu Kamath:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that towards the end of September, 1966, the Asian Highways Coordinating Committee held a meeting in Bangkok, in which India participated; and

(b) if so, the main decisions taken at this meeting and fresh responsibilities apportioned to India in regard to the implementation of this project?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-7378/66].

Distribution of Fertilizers

*446. **Shri Bibhuti Mishra:**
Shri K. N. Tiwary:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether it is a fact that at present the distribution of imported fertilisers and indigenously produced fertilisers to various States is made on an ad hoc basis;

(b) whether Government propose to distribute it on population basis; and

(c) if so, when it will be done?